

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No.242 of 2019

IN THE MATTER OF:

Ashok Kumar Gupta & Ors.

...Appellants

Versus

Bharat Tractors Pvt. Ltd. & Ors.

...Respondents

Present:

**For Appellant: Shri Vivek Malik, Shri Vivek Sinha and Shri
Kartikeya Jain, Advocates**

**For Respondent: Shri Darpan Wadhwa, Sr. Advocate with Shri
Pallav Pandey and Shri Pragalb Bhardwaj,
Advocates (Respondents 5, 6, 7 and 10)
Shri P. Aggarwal, Counsel for Respondent No.2**

ORDER

11.09.2019 Heard learned Counsel for the Appellant and Shri Darpan Wadhwa, Sr. Advocate with Shri Pallav Pandey and Shri Pragalb Bhardwaj, Advocates for Respondents 5, 6, 7 and 10 and Shri P. Aggarwal, Counsel for Respondent No.2. Being satisfied with the grounds, the delay of 30 days in preferring the Appeal is condoned. Interlocutory Application No.2811 of 2019 stands disposed of.

Learned Counsel appearing on behalf of Respondents 2, 5, 6, 7 and 10 are allowed to file Reply Affidavit within two weeks. Rejoinder, if any, be filed within one week thereof.

Let Notice be issued on rest of the Respondents. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of Respondents, let notice be also issued through e-mail.

Post the Appeal 'for admission' along with Company Appeal (AT) 199 of 2019 on 16th October, 2019.

Interim Order passed in Company Appeal 199 of 2019 is applicable in this Appeal also.

[Justice S.J. Mukhopadhaya]
Chairperson

[Kanthi Narahari]
Member (Technical)

/rs/sk